

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2246
(To be answered on the 8th March 2018)

Air Safety Violations

2246. KUNWAR BHARATENDRA
SHRI KRUPAL BALAJI TUMANE

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware of the rising incidence of violation of safety norms by the Air India and the private airline companies, if so, the details thereof;
- (b) whether the Ministry has issued any fresh norms in regard for strict adherence to safety norms by the airlines, if so, the details thereof;
- (c) the number of cases of violation of air safety norms by Air India and private airline operators during the last three years and the current year;
- (d) the action taken thereon, year-wise and airline operator-wise; and
- (e) whether the Ministry meets the standards prescribed by the International Civil Aviation Organisation (ICAO) for its domestic regulatory mechanisms and safety protocols and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) There were 352 safety violations by Air India and Private airlines in the year 2016 whereas the number of violations in the year 2017 was 269. Therefore, the number of violations has decreased in the year 2017 as compared to year 2016.

(b) The Directorate General of Civil Aviation (DGCA) issues Civil Aviation Requirements (CAR) and Circulars from time to time for strict adherence to safety norms by the airlines. The list of CARs and circulars issued by DGCA for strict adherence of safety norms in the year 2017 and 2018 are given in Annexure-A.

(c) Following are the number of cases of the violations of air safety norms by Air India & Private airlines during the last three years and the current year (till Feb 2018):-

Year	No. of Safety Violations
2015	245
2016	352
2017	269
2018	54

(till Feb'18)

(d) DGCA has published Safety Oversight Program which includes Surveillance, Regulatory Audit, Ramp Inspection of domestic operators, Surveillance of Foreign aircraft, etc. DGCA Safety Oversight Program ensures that all operators are complying with the regulations for safe operation of the aircraft.

(e) DGCA has issued regulations which are in line with International Civil Aviation Organisation (ICAO) norms. These regulations are periodically revised to keep abreast with the international practices and to meet the ICAO Standards. Various measures have been taken by DGCA to maintain the safe operation of aircraft and high International standard.

List of Civil Aviation Requirements (CAR) and Circulars issued by DGCA for strict adherence to safety norms in the year 2017 & 2018.

S.No	Fresh Safety norms issued by DGCA	Purpose
Year 2017.		
1.	CIVIL AVIATION REQUIREMENTS SECTION 1 – GENERAL SERIES 'C' PART I.	In order to enforce Safety Management System (SMS) in the airlines which will ensure adherence of safety norms.
2.	CIVIL AVIATION REQUIREMENTS SECTION 2- AIRWORTHINESS SERIES C PART I (Rev 2017.)	In order to ensure timely recording of aircraft defect, their analysis and proper rectification by the airlines.
3.	CIVIL AVIATION REQUIREMENTS SECTION 5 AIR SAFETY SERIES 'F'PART II (Rev. 2017.)	To prevent accident/ incident in the aircraft operated by airlines by timely analysing Flight recorder parameters recorded during day to day operation and taking corrective actions.
4.	AIR SAFETY CIRCULAR 2 OF 2017.	To enforce adherence of safety norms during adverse weather conditions.
5.	AIR SAFETY CIRCULAR 03 OF 2017.	To enforce adherence of safety norms during the operation of aircraft TO/ FROM Performance Limited Airports.
Year 2018.		
6.	CIVIL AVIATION REQUIREMENTS SECTION 8 – AIRCRAFT OPERATIONS SERIES 'F' PART II (Rev.2018).	For enforcement of strict adherence of safety norms regarding flight crew training and qualification requirements for scheduled operators.